

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:724

ANSWERED ON:14.08.2012

RISE IN CRIMES

Jeyadural Shri S. R.;Kateel Shri Nalin Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether various heinous crimes are on the rise in the country;
- (b) if so, the total number of such cases registered during each of the last three years and the current year, crime-wise and State-wise including the National Capital Territory (NCT) of Delhi;
- (c) the total number of accused arrested, convicted, cases solved/ unsolved, conviction rate achieved and the steps taken to solve all the cases along with the action taken against the accused during the said period, State-wise;
- (d) whether the Government has conducted any study to find out the reasons for the rise in heinous crimes in the country, particularly in the NCT of Delhi;
- (e) if so, the details and the outcome of the study; and
- (f) the steps taken by the Government to check such cases in the future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (c): The State-wise including National Capital Territory (NCT) of Delhi and crime-wise details of cases reported, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted under IPC crimes for the year 2009-2011 are attached at Annexure.

(d) & (e): No Madam.

(f): 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime. An Advisory on Prevention, Registration, Investigation and Prosecution of Crime has been issued on 16th July, 2010.